

(2021) 03 DRAT CK 0001

Debts Recovery Appellate Tribunal, Allahabad

Case No: Appeal Dy. No. 32 Of 2020

Kanishka Kumar

APPELLANT

Vs

Bank Of Baroda
Through And Ors.

RESPONDENT

Date of Decision: March 1, 2021

Acts Referred:

Security Interest (Enforcement) Rules, 2002 “ Section 3, 4, 8(1), 8(2), 8(6), 9(2), 9(3),
9(4)#Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security
Interest Act, 2002 “ Section 13(2), 13(4), 18, 31(i)

Citation: (2021) 03 DRAT CK 0001

Hon'ble Judges: R.S. Kulhari, J

Bench: Single Bench

Advocate: Kushal Kant, S.K. Singh, Manish Srivastava

Final Decision: Allowed

Judgement